

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Review Application No 66 of 2005
(In OA No. 742 of 2005)

Jabalpur this the 15th day of December, 2005.

Union of India and Others

Applicants

V E R S U S

Shri Ram Naresh Dubey

Respondent

O R D E R (in circulation)

By M.P.Singh, Vice Chairman –

This review application has been filed to review the order passed by the Tribunal on 18.10.2005 in OA No. 742 of 2005.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicant. It is settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme court in the case of **Union of India Vs. Tarit Ranjan Das**, 2004 SCC(L&S) 160 has held that the Tribunal cannot act as an appellate court while reviewing the original orders.

3. In view of the foregoing, we do not find any merit in this RA, and accordingly the same is rejected at the circulation stage itself.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

(1)
(2)
(3)
(4)

23.12.2005
M.P. Singh
Vice Chairman


23.12.05